
(2022) 11 RAJ CK 0007

In the Rajasthan High Court

Case No : S.B. Criminal Miscellaneous Bail Application No. 12815 Of 2022

Raju Ram @ Raju Nai

APPELLANT

Vs

State Of Rajasthan

RESPONDENT

Date of Decision : 02-11-2022

Acts Referred:

Indian Penal Code, 1860 — Section 376, 506
Code Of Criminal Procedure, 1973 — Section 439

Citation : (2022) 11 RAJ CK 0007

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : S.K. Verma, Swaroop Singh, Vikram Sharma

Final Decision : Allowed

Judgement

Manoj Kumar Garg, J

The petitioner has been arrested in connection with FIR No. 189/2022 of Police Station Sadar, District Bikaner for the offence punishable under Sections 376, 506 of IPC. He has preferred this bail application under Section 439 Cr.P.C.

Learned counsel for the petitioner submits that prosecutrix is a major and she resided with the petitioner for about five days; during this period she did not raise any hue and cry. Challan of the case has been presented. The accused-petitioner is behind the bars and the trial of the case will take sufficient long time to be concluded. Therefore, the benefit of bail should be granted to the accused-petitioner.

Learned Public Prosecutor opposed the bail application. Having regard to the totality of the facts and circumstances of the case, without expressing any opinion on the merits of the case, I deem it just and proper to grant bail to the accused petitioner under Section 439 Cr.P.C.

Accordingly, the bail application filed under Sec.439 Cr.P.C. is allowed and it is

directed that petitioner Raju Ram @ Raju Nai S/o Luma Ram @ Lumba Ram, shall be released on bail in connection with FIR No.189/2022 of Police Station Sadar, District Bikaner provided he executes a personal bond in a sum of Rs.1,00,000/-with two sound and solvent sureties of Rs.50,000/- each to the satisfaction of learned trial court for his appearance before that court on each and every date of hearing and whenever called upon to do so till the completion of the trial.